

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, KOLKATA**

LIBRARY

O.A./350/624/2020

Dated: 16.09.2020

**Coram : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. N. Chatterjee, Administrative Member**



Sri Yerra Vishal,
Son of Yerra Kumarswami,
Aged about 21 years,
Working as Substitute TADK
Under Sri Dayananda Naik, CWE/Prod/SF CLW
Residing at 5-40, Sanyasi Puttuga Prothi Veedhi,
Nelavauka, Ichhapuram, Kauviti, Srikakulam,
Andhra Pradesh, Pin – 532312.

..... Applicant.

-Versus-

1. Union of India
Service through the General Manager,
Chittaranjan Locomotive Works,
Chittaranjan , Pin – 713331.
2. The Principal Chief Personnel Officer,
Chittaranjan Locomotive Works,
Chittaranjan , Pin – 713331.
3. The Assistant Personnel Officer (HQ),
Chittaranjan Locomotive Works,
Chittaranjan , Pin – 713331.
4. Sri Dayanand Naik,
CME/Prod/SF,
Chittaranjan Locomotive Works,
Chittaranjan , Pin – 713331.

..... Respondents.

For the applicant : Ms. A. Sarkar, Counsel

For the respondents : Mr. H. Ghosh, Counsel

O R D E R (Oral)

Per : Bidisha Banerjee, Judicial Member, JM:

Heard ld. counsel for both the parties.

2. This application has been filed by the applicant seeking the following reliefs:

"8.a) To issue direction upon the respondents and their men and agents to cancel, rescind, withdraw or set aside the impugned termination order dated 13.03.2020 as set out in Annexure A-4 to this application.

b) To issue direction upon the respondents and their men and agents to allow the applicant to continue the service as reinstatement with full back wages forthwith.

c) To produce connected departmental records at the time of hearing.

d) Any other order and/or further order or orders as the Hon'ble Tribunal may seem fit and proper."

3. Id. counsel for applicant submits that the applicant is a Bunglow Peon whose service has been terminated vide order dated 13.03.2020, whereafter he has preferred an appeal to the appellate authority, which is yet to be disposed of.

4. Therefore, we dispose of the OA with a direction upon the appellate authority to dispose of the pending appeal of the applicant within a period of 4 weeks and to communicate the decision to the applicant immediately thereafter.

5. It is made clear that we have not entered into the merits of this matter and therefore all points are kept open for consideration.



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6. Thus, the OA stands disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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